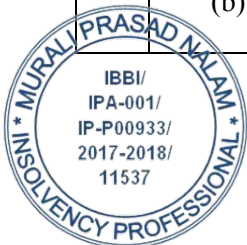


FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. SOLAR SEMICONDUCTOR ENERGY SYSTEMS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. SOLAR SEMICONDUCTOR ENERGY SYSTEMS (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23/08/2010
3.	Authority under which corporate debtor is incorporated / registered	Registered under companies Act 1956 ROC-Hyderabad
4.	Corporate Identity No. of corporate debtor	U40108TG2010PTC070093
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No. 183 Part, CF Area, Phase III, Industrial Development Park, Ghatkeasr Mandal, APIIC-IALA Cherapally Municipality, Rangareddy District, Telangana, 500051
6.	Insolvency commencement date in respect of corporate debtor	24 th August 2020 (Order passed by honorable NCLT, Hyderabad on 19 th March 2020)
7.	Estimated date of closure of insolvency resolution process	20 th February 2021 (180 days from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Murali Prasad Nalam IBBI/IPA-001/IP- P00933/2017-2018/11537
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address registered with Board: 413, Block 2, R V Madhav Brindavan Apartments, Adj Chandanagar Police Station, Chandanagar, Hyderabad, Telangana , 500050 Email: murali.advice@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address for Correspondence: Villa 67, Road No 3, Dollar Meadows, Near DRK College of Engineering, Bowrampet, Hyderabad, 500043 Email: murali.advice@gmail.com
11.	Last date for submission of claims	7 th September, 2020
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

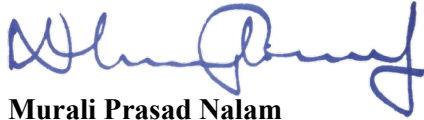


Notice is hereby given that the Honorable National Company Law Tribunal, Hyderabad has ordered the commencement of a corporate insolvency resolution process of the M/s. SOLAR SEMICONDUCTOR ENERGY SYSTEMS (INDIA) PRIVATE LIMITED on 19th March 2020 [Order received by interim resolution professional on 24th August 2020].

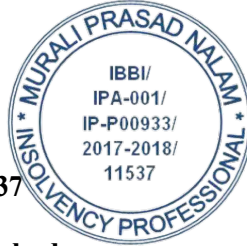
The creditors of SOLAR SEMICONDUCTOR ENERGY SYSTEMS (INDIA) PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 7th **September, 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Murali Prasad Nalam
Interim Resolution Professional
IBBI/IPA-001/IP- P00933/2017-2018/11537



Date and Place: 26th August 2020, Hyderabad